

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410

CA/13/ND/2024, IA/421/ND/2023 in CP/165/ND/2023

IN THE MATTER OF:

Pawan Kumar Shah	...	Applicant
Versus		
O P Auto Private Limited	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 01.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Ms. Vartika Singh, Mr. Deepak Kumar Mr. Siddharth Praveen Acharya, Advs.
For the Respondent	: Mr. Rakesh Kumar, Mr. Ankit Sharma, Mr. Yash Dhawan, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present physically. Learned Counsel for the applicant has submitted that they have filed an affidavit along with supporting documents. Both the parties have jointly requested to post this matter for arguments. Let this matter be posted to 21.05.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**